

**IN THE INCOME TAX APPELLATE TRIBUNAL AGRA BENCH,  
AGRA**

**BEFORE: SMT ANNAPURNA GUPTA, ACCOUNTANT MEMBER  
&  
SHRI SUNIL KUMAR SINGH, JUDICIAL MEMBER**

**ITA No. 101/AGR/2022  
(Assessment Year : 2017-18)**

Nitesh Chains Private Limited 29/98, Laxmi Palace, Namak ki Mandi, Agar U.P. 282 001	Vs.	Pr. CIT-1 Room No. 217, IInd Floor, Aayakar Bhawan, Sanjay Place, Agra U.P. 282 002
<b>PAN/GIR No. AACCN6889K</b>		
<b>(Appellant)</b>	..	<b>(Respondent)</b>

Assessee by	None
Revenue by	Shri Sukesh Kumar Jain, CIT DR
<b>Date of Hearing</b>	<b>27/03/2025</b>
<b>Date of Pronouncement</b>	<b>27/03/2025</b>

**आदेश / ORDER**

**PER SUNIL KUMAR SINGH (J.M):**

1. This appeal has been preferred against the impugned order dated 31.03.2022 passed under section 263 of the Income Tax Act, 1961 by the Ld. Pr.CIT-1, Agra.
2. At the very outset, it is brought to the notice of the tribunal that the appellant has moved an application with a prayer to withdraw the appeal on the ground that an order u/s 143(3) r/w 263 of the Act has been passed resorting to the assessment framed originally.

3. Learned DR has no objection.
4. In view of appellant's written request, the appeal stands dismissed as withdrawn.

Order pronounced in open court on 27.03.2025.

**Sd/-**  
**(ANNAPURNA GUPTA)**  
**ACCOUNTANT MEMBER**

**Sd/-**  
**(SUNIL KUMAR SINGH)**  
**JUDICIAL MEMBER**

Agra; Dated 27/03/2025  
Rahul, LDC

**Copy of the Order forwarded to:**

1. The Appellant
2. The Respondent.
3. CIT
4. DR, ITAT, Mumbai
5. Guard file.

BY ORDER,

//True Copy//

(Asstt. Registrar)  
**ITAT, Agra**